

Before The National Green Tribunal
Principal Bench, New New Delhi

Original Application No. 1096/2024

Annexure

SL No.	Date	Particular	Page
1.	22-1-2025	Affidavit	1
2.	22-1-2025	Application in English	2-4
3.	22-1-2025	Application in Hindi	5-7
4.	9-1-2025	Copy from the notice sent to Amit Bansal alias Bobby	8
5.	11-1-2025	Arya Envelop measurement sent by Amit Bansal alias Bobby	
6.	02-5-1989	Copy of Map No. 146 dated 2-5-1989 of Mangatpuram Colony, Block-D Behind Gopal Gaushala.	

Applicant

Date-22-1-2025

Chandra Shekhar Gupta

Chandra Shekhar Gupta
 103, Street No.3
 Sai Puram, Delhi Road,
 Meerut-250002
 Police Station - Bhramपुरi
 M. No-7906792648

BEFORE THE NATIONAL GREEN TRIBUNAL
(U/s 26 of the National Green Tribunal Act 2010)

O.A. No. 1096 / 2024

In the matter of :

Chandra Shekhar Gupta

.....Applicant

Versus

State of Uttar Pradesh

.....Respondent

Affidavit

I Chander Shekhar Gupta S/o Late Shrikishan Gupta R/o 103, Gali No. 3, Sai Puram, Delhi Road, Meerut (U.P.) do hereby solemnly verify and declare as under:-

That the content of the accompanying application are true and to the best of my knowledge and belief.

That the annexure are true copy of its original.



(Signature)
Deponent

Verification:-

Verified at Meerut on _____ that the affidavit are true and correct to the best of our knowledge and belief and nothing has been concealed there from nor any part of its is false.

Dated: 22-1-2025

(Signature)
Deponent

ATTESTED
(Signature) 22/01/25
AKHILESH KUMAR
NOTARY MEERUT

**Before The National Green Tribunal
Principal Bench, New Delhi
Original Application No. 1096/2024**

Chandra Shekhar Gupta

Applicant

State of Uttar Pradesh & Others

Versus

Respondents

Respected Judge Sir,

Ist. Jagannathpuri Colony, behind Bahadur Motor, Transport Nagar, Meerut Development Authority approved map number 96. The public park of Jagannathpuri Colony is 3000 square meters. There is a 30 feet wide road around the public park.

1. Ajay Sehgal alias Sonu S/o Late Nand Kishore Sehgal, R/O- Street No. 09, Saipuram, Delhi Road, Meerut, U.P.
2. Rainu Gupta W/O Shiv Kumar Gupta R/O- Gali No.-3, Saipuram, Delhi Road, Meerut-U.P.
3. Rahul Chhabda and Varun Chhabda sons of Laxman Das Chhabda R/O- 39/3-C, Umesh Vihar Colony, T.P.Nagar, Meerut, U.P.

The illegal construction done by the above three persons inside the public park of Jagannathpuri Colony has been demolished by Meerut Development Authority.

IInd. Mangatpuram Colony, Below Gopal Gaushala, Delhi Road, Meerut-Development authority approved map number-146 dated-2-5-1989, Mangatpuram Colony Block – D behind Gopal Gaushala has a residential public park on its side. Area of the public park is 75 x 110 sq. ft. There is

a 24 sq. ft. wide road all around the public park. Amit Bansal alias Bobby R/O M/s Babulal Dayanand Prakash, Timber Merchant, Kabadi Bazar, Meerut city illegal construction has been done in.

On 7-1-2025, Abhishek Pandey, Vice President- MDA informed the Tribunal with an affidavit that no illegal construction of any kind has been found at the Publik Park located at Mangatpuram Colony, Block-D, behind Gopal Gaushala.

The applicant sent a notice by speed post to Amit Bansal alias Bobby R/O M/s Babulal Dayanand Prasash Timber Merchant, Meerut city on 9-1-2025. It was written in the notice that as soon as the order is received, a site inspection of the public park should be conducted.

Amit Bansal alias Bobby refused to accept the notice sent by speed post and did not conduct a site inspection of the public park. Abhishek Pandey, Vice President- Meerut Development Authority has recovered money from Amit Bansal alias Bobby who had done illegal construction inside the public park.

A false and incorrect report has been sent to the tribunal. Vice President-Meerut Development Authority is continuously misleading the tribunal by misusing his position.

Vice President- In the report sent by Meerut Development Authority dated 7-1-2025, a photo of another public park has been put in place of the public park of Mangatpuram Colony.

P-4

Conclusion

Abhishek Pandey, Vice President, Meerut Development Authority, Mangatpuram Colony, Block-D, has been charged for giving wrong information regarding Public Park and providing correct information.

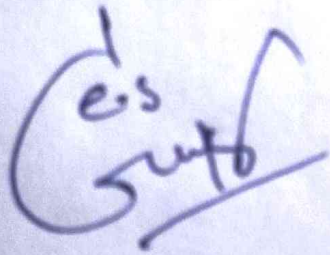
2. Vice Chairman- Meerut Development Authority (IAS) Vice Chairman- Meerut Development Authority has tarnished the name of Indian Administrative Service for his personal benefit.

Prayer

1. The names of the three persons who have encroached upon the Public Park of Jagannathpuri Colony by making illegal construction should be written in the written order so that in future these three persons cannot encroach upon any public park.
2. The building constructed inside the public park behind Mangalpuram Colony, Block-D, behind Gopal Gaushala should be demolished and after the demolition, the applicant should be made to do a site inspection of the park.
3. Abhishek Pandey, Vice President – Meerut Development Authority should be dismissed from the job and a fine of Rs. 1 crore 20 lakh should be imposed on him.

Applicant

Date-22-1-2025



Chandra Shekhar Gupta
103, Street No.3
Sai Puram, Delhi Road,
Meerut-250002
Police Station - Bhramपुरi
N. No-7906792648

Before The National Green Tribunal
Principal Bench, New Delhi

O. A. No. 1096/2024

In The matter of: -

Chandra Shekhar Gupta

Applicant

versus

State of Uttar Pradesh & others

Respondent

आदरणीय जज साहव,

इ.अ. जगन्नाथपुरी कालोनी, वडादुर मोटर के पीछे, ट्रांसपोर्ट नगर
मेरठ विनास प्राधिकरण से स्वीकृत मानचित्र संख्या-96 है।
जगन्नाथपुरी कालोनी के पब्लिक पार्क 3000 वर्ग मीटर का है।
पब्लिक पार्क के चारों तरफ 30 फीट चौड़ी सड़क है।

1. अजय सहगल डी सोनु ड। स्वर्गीय नन्दकिशोर सहगल
R/o - गली नं०-9, साईपुरम, दिल्ली रोड, मेरठ-30500
2. रेंनु गुप्ता w/o शिव कुमार गुप्ता
R/o - गली नं०-3, साईपुरम, दिल्ली रोड, मेरठ-30500
3. राहुल छावडा व करुण छावडा पुत्रगण लक्ष्मण दास छावडा
R/o- 39/3-C, उमेश विहार कालोनी, टी० पी० नगर, मेरठ

उपरोक्त तीनों व्यक्तियों द्वारा जगन्नाथपुरी कालोनी के पब्लिक पार्क
के अन्दर किसे अवैध निर्माण को मेरठ विनास प्राधिकरण द्वारा
ध्वस्त कर दिया गया है।

II. 2.1 - मंगलपुरम कालोनी, गोपाल गऊशाला के पीछे, दिल्ली रोड
 मेरठ-30 प्र०, मेरठ विकास प्राधिकरण द्वारा स्वीकृत मानचित्र
 संख्या-146 दिनांक-2-5-1989 है। मंगलपुरम कालोनी
 ब्लॉक-D, गोपाल गऊशाला के पीछे पब्लिक पार्क है।
 पब्लिक पार्क का साइज-75 x 110 वर्ग फीट है।
 पब्लिक पार्क के चारों तरफ 24 वर्ग फीट चौड़ी सड़क है।
 अमित वन्सल उर्फ वोवी R/o M/s वावुलाल दयानन्द प्रकाश,
 टिम्बर मर्चेंट, कवाडी बाजार, मेरठ शहर द्वारा पब्लिक पार्क
 में अवैध निर्माण कर लिया है।

दिनांक 7-1-2025 को अभिवेक पाण्डे, उपाध्यक्ष-मेरठ विकास
 प्राधिकरण द्वारा शपथ पत्र के साथ ट्रिब्यूनल को जानकारी
 दी गयी कि मंगलपुरम कालोनी, ब्लॉक-D, गोपाल गऊशाला के
 पीछे स्थित पब्लिक पार्क पर किसी प्रकार का कोई अवैध निर्माण
 नहीं पाया गया है।

ग्राही द्वारा अमित वन्सल उर्फ वोवी R/o M/s वावुलाल दयानन्द प्रकाश,
 टिम्बर मर्चेंट, मेरठ शहर को दिनांक 9-1-2025 को स्पीड पोस्ट
 द्वारा एक नोटिस भेजा गया। नोटिस में लिखा था कि पत्र मिलते ही
 पब्लिक पार्क का स्थलीय निरीक्षण कराये।
 अमित वन्सल उर्फ वोवी द्वारा स्पीड पोस्ट द्वारा भेजे गये नोटिस को लेने
 से इनकार कर दिया। और पब्लिक पार्क का स्थलीय निरीक्षण नहीं कराया।
 अभिवेक पाण्डे, उपाध्यक्ष-मेरठ विकास प्राधिकरण द्वारा पब्लिक पार्क के
 अन्दर अवैध निर्माण करने वाले अमित वन्सल उर्फ वोवी से रुपये
 लेकर ट्रिब्यूनल को झुठी और गलत रिपोर्ट भेजी है।

उपाध्यक्ष-मेरठ विकास प्राधिकरण अपने पद का दुरुपयोग करते हुए
 लगातार ट्रिब्यूनल को गुमराह कर रहे हैं।

उपाध्यक्ष-मेरठ विकास प्राधिकरण द्वारा दिनांक 7-1-2025 को भेजी रिपोर्ट
 में मंगलपुरम कालोनी, ब्लॉक-D के पब्लिक पार्क की जगह दूसरे
 पब्लिक पार्क की फोटो लगायी गयी है।

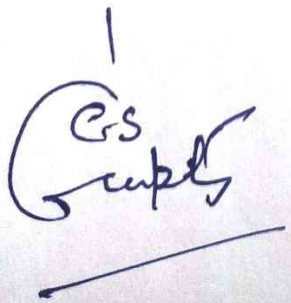
निष्कर्ष

1. अभिवेक पाण्डे - उपाध्यक्ष - मेरठ विकास प्राधिकरण, मंगतपुरम कालोनी, ब्लॉक - D के पब्लिक पार्क पर गलत जानकारी देने और सही जानकारी छिपाने के दोषी हैं।
2. उपाध्यक्ष - मेरठ विकास प्राधिकरण (V.A.S) हैं।
उपाध्यक्ष - मेरठ विकास प्राधिकरण द्वारा अपने निजी फायदे के लिए भारतीय प्रशासनिक सेवा के नाम पर दाग लगाया है।

प्रार्थना

1. जगन्नाथपुरी कालोनी के पब्लिक पार्क पर अवैध निर्माण कर कब्जा करने वाले तीनों व्यक्तियों के नाम पते आदेश में लिखे जायें ताकि भविष्य में ये तीनों व्यक्ति किसी पब्लिक पार्क पर कब्जा न कर सकें।
2. मंगतपुरम कालोनी, ब्लॉक - D, गोपाल गऊशाला के पीछे के पब्लिक पार्क के अन्दर वने निर्माण को ध्वस्त कराया जाये और ध्वस्तीकरण के बाद प्रार्थी को पार्क का स्थलीय निरीक्षण कराया जाये।
3. अभिवेक पाण्डे, उपाध्यक्ष - मेरठ विकास प्राधिकरण को नौकरी से वरवास्त किया जाये और एक करोड़ बीस लाख रुपये का जुर्माना लगाया जाये।

दिनांक - 22.1.2025

1


प्रार्थी

चन्द्र शेखर गुप्ता
 103, गली नं०-3
 साईपुरम, दिल्ली रोड
 मेरठ - 305000

M.No-7906792648

अमित वन्सल उर्फ बोबी Notice P-8 Speed Post
 निवासी - M/S वावु लाल दयानन्द प्रकाश
 रिम्बर मचैन्ट, कवाडी बाजार, मेरठ शहर - 3050

विषय :- नेशनल ग्रीन ट्रिब्यूनल, नई दिल्ली में मुकदमा सं० 1096/24
 पन्ड शेरवर गुप्ता बनाम 3050 सरकार में दिनांक-8-1-2024
 को अधिवक्ता MDA द्वारा बताया गया कि मंगतपुरम कालोनी
 गोपाल गऊशाला के पीछे, ब्लॉक - D के पब्लिक पार्क साइज
 75 X 110 वर्ग फीट पर अवैध निर्माण नहीं किया गया है
 पब्लिक पार्क की फोटो भी ट्रिब्यूनल में दिखायी गयी के स्थलीय
 निरीक्षण के सम्बन्ध में।

श्री मान जी अधिवक्ता MDA द्वारा ट्रिब्यूनल को मुनवाई के
 दौरान बताया गया कि मंगतपुरम कालोनी गोपाल गऊशाला
 के पीछे, ब्लॉक D, दिल्ली रोड, मेरठ के पब्लिक पार्क पर
 आपके द्वारा कोई निर्माण नहीं कराया गया है।
 आपसे निवेदन है कि पत्र मिलते ही तत्काल पब्लिक पार्क का
 स्थलीय निरीक्षण कराये। आपकी अति कृपा होगी।

दिनांक - 9 - 1 - 2025

1
 C.S.
 Gurbak

प्रार्थी

पन्ड शेरवर गुप्ता

103, गली नं० 3

साईपुरम, दिल्ली रोड, मेरठ

M.No - 759965 3075

₹

₹

₹

₹

From - 2-2-2 श्रीरंग गुप्ता
 103, गल्ली नं०-3
 साईं पुरम, दिल्ली रोड
 बोरख - 30 50-250003
 M.No-75 99 65 3075

To, अभिलष कन्सल्टेन्स र्सी ब्रोकर
 ए/० म/१५ दाबु लाल कपानन्द प्रकाश
 डिबदार अर्चेंड
 कबाडी दाखार

Speed Post

P.O - बोरख अर्चेंड - 30 50 - 250002



20

Handwritten signature

60117 70 44:10ms,Am, P.33:18, 00/Cash)
 Counter No: 09/01/2025, 14:20
 E03279812818
 FROM: MUMBAI GATE 50 (250002)
 FROM: MUMBAI GATE 50S ICA Hub
 TO: MUMBAI GATE 50S ICA Hub
 TO: MUMBAI GATE 50S ICA Hub



Handwritten signature

